

(c) whether it is also a fact that maintenance of Cost Accounting Records has been felt necessary by Government for all enterprises as in United States and other developed countries ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) Yes, Sir. It is a fact that 33 industries have so far been covered by Cost Accounting Record Rules under Section 209 (1) (d) of the Companies Act, 1956.

Extension of Cost Accounting Record Rules to industries is a continuing exercise and more industries are being covered by Cost Accounting Record Rules from time to time.

The list of industries mentioned in the First Schedule to the Industries (Development & Regulation) Act is only for the purpose of licensing etc. under the provisions of the said Act and not for maintenance of Cost Accounting Records.

(c) Provisions of Section 209 (1) (d) of the Companies Act do not apply to all enterprises but only to certain classes of companies engaged in production, processing, manufacturing or mining activities as and when notified by the Government.

Setting up of bottling plant in Orissa

3209. SHRI K. PRADHANI :
SHRI B.V. DESAI :

Will the Minister of PETROLEUM be pleased to state :

(a) whether in the absence of sufficient bottling capacity for LPG, the production of which is adequate to meet the country's needs it may not be possible to achieve the target of 17.5 lakh new connections this year ;

(b) if so, the steps being taken to remove bottling constraints and set up bottling plants ; and

(c) whether Government propose to consider the desirability of setting up one such Plant in Orissa also so that LPG could also be taken to the remote areas of this backward State ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) and (b) Requisite bottling capacity for meeting

the customer enrolment target of 17.5 lakhs in the current year is available being created.

(c) Bottling plants at Cuttack and Balasore in Orissa are being set up under the LPG Marketing Programme Phase III.

Production of 6 APA with Foreign collaboration

3210. SHRI MANVENDRA SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether some units in the small sector have been able to produce 6 APA with foreign collaboration or any foreign exchange outflow on account of royalty, import of capital goods etc. ;

(b) whether organised sector units licensed for producing 6-APA, have incurred huge foreign exchange expenditure ; and

(c) if so, the details of such expenditure such as lump sum payments rate for import capital goods ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) One small scale sector unit viz M/s Pharmachem, Bahadurgarh is reported to be in the process of establishing commercial production of 6-APA. The source of know-how of this unit and details of import of capital equipment, if any, are not available.

(b) and (c) Some units in the organised sector have been allowed to import know-how and capital goods for the manufacture of 6 APA.

Redressal of grievances of customers of LPG in Delhi

3211. SHRI KALI PRASAD PANDEY : Will the Minister of PETROLEUM be pleased to state :

(a) whether it has come to the notice of Government that the cooking gas dealers in Delhi insist upon the new customers to purchase burner from them despite Government's directives in this regard ;

(b) whether it has also come to the notice of Government that in case the customer does not purchase the burner from them, they harass the customer in many ways and delay the supply of the gas connection ;